

(a) Lists of mines which have been covered under the Employees' Provident Funds and Family Pension Fund Act, 1952 and those surveyed with a view to their coverage under the Employees' Provident Funds and Family Pension Fund Act, 1952 have been indicated in the statement enclosed

(b) and (c) The Department of Mines is consulted at the time of extension of the provisions of the Employees' Provident Funds and Family Pension Fund Act/Scheme to mines

Statement

(i) List of Mines which have been brought under the purview of the Employees' Provident Funds and Family Pension Fund Act/Scheme 1952

- 1 Iron-ore Mines
- 2 Manganese Mines
- 3 Lime stone Mines
- 4 Gold Mines
- 5 Mica Mines
- 6 Bauxite Mines
- 7 China Clay Mines
- 8 Magnesite Mines
- 9 Barytes Mines
- 10 Dolomite Mines
- 11 Fireclay Mines
- 12 Gypsum Mines
- 13 Kyamite Mines
- 14 Silimanite Mines
- 15 Steatite Mines
- 16 Ferro-Manganese Mines
- 17 Diamond Mines

(ii) List of Mines surveyed and awaiting extension of Employees' Provident Funds

and Family Pension Fund Act/Scheme, 1952

- 1 Apatite Mines
- 2 Asbestos Mines
- 3 Calcite Mines
- 4 Ball Clay and Fire Clay Mines
- 5 Corundum Mines
- 6 Emerald Mines
- 7 Feldspar Mines
- 8 Silica (Sand) Mines
- 9 Quartz Mines
- 10 Ochre Mines
- 11 Chromite Mines
- 12 Graphite Mines
- 13 Fluorite Mines

Arrears of Coal Mines provident Fund of Nationalised Coal Mines

4112 SHRI YOGESH CHANDRA MURMU Will the Minister of LABOUR be pleased to state

(a) the quantum of default and the amounts involved towards Provident Fund contribution of the Coal Mines Provident Fund prior to nationalisation of the coal mines with their names and addresses of their owners, and

(b) the action taken to recover the same and to what extent the arrears of the Provident Fund contributions have been recovered?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) The Provident Fund Authorities have reported as under

(a) The total amount of arrears of Provident Fund of coal mines before nationalisation is about Rs 11.85 crores. The information regarding the names of the defaulting coal mines and the addresses of their owners is being collected

(b) Claims have been filed before the Commissioner of Payments in respect of arrears of coking coal mines. Similar claims in respect of non-coking coal mines will also be filed after the Commissioner of Payments is appointed for the purpose. No amount has been realised so far.

Non-implementation of labour laws in Mica Mines in Bihar

4113. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) the number of mica mines in the districts of Hazaribagh, Gaya, Nawadah in the State of Bihar;

(b) whether the Director of Mines with office at Koderma and Labour Commissioner (Central) with office at Dhanbad are not enforcing the Labour laws and Indian Mining Act with the result that vast majority of Labourers are deprived of the minimum wages and lots of accidents take place and if so, the facts thereof; and

(c) whether in view of the above, Government propose to ask Director General of Mines and Chief Labour Commissioner to visit the Hazaribagh mica field to have an on-the-spot study of the violations and improve the sad plight of the workers by personal inspections?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The number of Mica Mines in the Hazaribagh, Gaya (which has now been split up into three districts as Gaya, Nawadah and Aurangabad) of Bihar is 219.

(b) The office of the Joint Director of Mines Safety, Koderma Region, is at Jhumritelaiya which enforces the provisions of Mines Act, 1952 and the Rules and Regulations made thereunder. The above region falls under the jurisdiction of the Director of Mines Safety, South Eastern Zone with Headquarters at Ranchi.

The number of fatal accidents in mica mines in the area during 1971 to 1973 is as follows:—

Year	Fatal accidents	No. of persons killed	Serious accidents	No. of persons seriously injured
1	2	2	4	5
1971	2	2	14	15
1972	2	2	12	12
1973	3	3	9	10

The Regional-Labour Commissioner (Central) Dhanbad and the Central Industrial Relations Machinery officers are enforcing the labour laws in Mica mines in Bihar and as per available information the workmen are paid higher wages than the prescribed minimum wages.

(c) In view of reply to part (b), it is not contemplated to issue any special direction to the Director General of Mines Safety, Dhanbad or the Chief Labour Commissioner (Central) to visit the area at present; however, their officers would continue to tour the area for enforcing the various statutes.

Iron production in Bailadila Project

4114. SHRI LAMODAR BALIYAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the per day production of iron in the Bailadila project;

(b) the total number of employees in the project category-wise; and

(c) the total number of tribal workers from Bastar who are employed and their categories, if any?